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ANNEX

AMENDMENTS TO THE CONVENTION ON THE INTERNATIONAL MARITIME ORGANIZATION
(INSTITUTIONALIZATION OF THE FACILITATION COMMITTEE)

Article 11

The text is replaced by the following:

The Organization shall consist of an Assembly, a Council, a Maritime Safety Committee, a Legal Committee, a Marine Environment Protection Committee, a Technical Co-operation Committee, a Facilitation Committee and such subsidiary organs as the Organization may at any time consider necessary; and a Secretariat.

Article 15

The text of paragraph (1) is replaced by:

- (1) To take decisions in regard to convening any international conference or following any other appropriate procedure for the adoption of international conventions or of amendments to any international conventions which have been developed by the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee, the Facilitation Committee, or other organs of the Organization.

Article 21

The text is replaced by the following:

- (a) The Council shall consider the draft work programme and budget estimates prepared by the Secretary-General in the light of the proposals of the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee, the Facilitation Committee and other organs of the Organization and, taking these into account, shall establish and submit to the Assembly the work programme and budget of the Organization, having regard to the general interest and priorities of the Organization.
- (b) The Council shall receive the reports, proposals and recommendations of the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee, the Facilitation Committee and other organs of the Organization and shall transmit them to the Assembly and, when the Assembly is not in session, to the Members for information, together with the comments and recommendations of the Council.

- (c) Matters within the scope of articles 28, 33, 38, 43 and 48 shall be considered by the Council only after obtaining the views of the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee or the Facilitation Committee, as may be appropriate.

Article 25

The text of paragraph (b) is replaced by:

- (b) Having regard to the provisions of part XVI and to the relations maintained with other bodies by the respective Committees under Articles 28, 33, 38, 43 and 48, the Council shall between sessions of the Assembly, be responsible for relations with other organizations".

PART XI

A new text is inserted, as follows:

The Facilitation Committee

Article 47

The Facilitation Committee shall consist of all the Members.

Article 48

The Facilitation Committee shall consider any matter within the scope of the Organization concerned with the facilitation of international maritime traffic and in particular shall:

- (a) Perform such functions as are or may be conferred upon the Organization by or under international conventions for the facilitation of international maritime traffic, particularly with respect to the adoption and amendment of measures or other provisions, as provided for in such conventions.
- (b) Having regard to the provisions of Article 25, the Facilitation Committee, upon request by the Assembly or the Council or if it deems such action useful in the interests of its own work, shall maintain such close relationship with other bodies as may further the purposes of the Organization.

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Article 49

The Facilitation Committee shall submit to the Council:

- (a) Recommendations and guidelines which the Committee has developed.
- (b) A report on the work of the Committee since the previous session of the Council.

Article 50

The Facilitation Committee shall meet at least once a year. It shall elect its officers once a year and shall adopt its own Rules of Procedure.

Article 51

Notwithstanding anything to the contrary in this Convention, but subject to the provisions of Article 47, the Facilitation Committee, when exercising the functions conferred upon it by or under any international convention or other instrument, shall conform to the relevant provisions of the convention or instrument in question, particularly as regards the rules governing the procedures to be followed.

Article 56 (renumbered as Article 61)

The text is replaced by the following:

Any Member which fails to discharge its financial obligation to the Organization within one year from the date on which it is due shall have no vote in the Assembly, the Council, the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee or the Facilitation Committee unless the Assembly, at its discretion, waives this provision.

Article 57 (renumbered as Article 62)

The text is replaced by the following:

Except as otherwise provided in the Convention or in any international agreement which confers functions on the Assembly, the Council, the Maritime Safety Committee, the Legal Committee, the Marine Environment Protection Committee, the Technical Co-operation Committee, or the Facilitation Committee, the following provisions shall apply to voting in these organs:

- (a) Each Member shall have one vote.
- (b) Decisions shall be by a majority vote of the Members present and voting and, for decisions where a two-thirds majority vote is required, by a two-thirds majority vote of those present.

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(c) For the purpose of the Convention, the phrase "Members present and voting" means Members present and casting an affirmative or negative vote. Members which abstain from voting shall be considered as "not voting".

Consequential amendments

Articles 5, 6 and 7

The references to Article 71 are replaced by references to Article 76.

Article 8

The reference to Article 72 is replaced by a reference to Article 77.

Article 15

The reference in paragraph (g) to Part XII is replaced by a reference to Part XIII.

Article 25

The reference in paragraph (a) to Part XV is replaced by a reference to Part XVI.

Parts XI to XX

Parts XI to XX are renumbered as Parts XII to XXI.

Articles 47 to 77

Articles 47 to 77 are renumbered as Articles 52 to 82.

Article 66 (renumbered as Article 71)

The reference to Article 73 is replaced by a reference to Article 78.

Appendix II

The reference in the heading to Article 65 is replaced by a reference to Article 70.

Article 67 and 68 (renumbered as Articles 72 and 73, respectively)

The references to Article 66 are replaced by references to Article 71.

Article 70 (renumbered as Article 75)

The reference to Article 69 is replaced by a reference to Article 74.

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Article 72 (renumbered as Article 77)

The reference in paragraph (d) to Article 71 is replaced by a reference to Article 76.

Article 73 (renumbered as Article 78)

The reference in paragraph (b) to Article 72 is replaced by a reference to Article 77.

Article 74 (renumbered as Article 79)

The reference to Article 71 is replaced by a reference to Article 76.

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ANNEXE

AMENDEMENTS A LA CONVENTION PORTANT CREATION DE
L'ORGANISATION MARITIME INTERNATIONALE
(INSTITUTIONNALISATION DU COMITE DE LA
SIMPLIFICATION DES FORMALITES)

Article 11

Remplacer le texte de l'article 11 par ce qui suit :

"L'Organisation comprend une Assemblée, un Conseil, un Comité de la sécurité maritime, un Comité juridique, un Comité de la protection du milieu marin, un Comité de la coopération technique, un Comité de la simplification des formalités et tels organes subsidiaires que l'Organisation estimerait à tout moment nécessaire de créer, ainsi qu'un Secrétariat."

Article 15

Remplacer le texte du paragraphe 15 1) par ce qui suit :

"1) décider de réunir une conférence internationale ou de suivre toute autre procédure appropriée pour l'adoption des conventions internationales ou des amendements à des conventions internationales élaborés par le Comité de la sécurité maritime, le Comité juridique, le Comité de la protection du milieu marin, le Comité de la coopération technique, le Comité de la simplification des formalités ou par d'autres organes de l'Organisation;"

Article 21

Remplacer le texte de l'article par ce qui suit :

"a) Le Conseil examine le projet de programme de travail et les prévisions budgétaires préparés par le Secrétaire général à la lumière des propositions du Comité de la sécurité maritime, du Comité juridique, du Comité de la protection du milieu marin, du Comité de la coopération technique, du Comité de la simplification des formalités et d'autres organes de l'Organisation et il en tient compte pour établir et soumettre à l'Assemblée le programme de travail et le budget de l'Organisation, eu égard à l'intérêt général et aux priorités de l'Organisation.

- b) Le Conseil reçoit les rapports, les propositions et les recommandations du Comité de la sécurité maritime, du Comité juridique, du Comité de la protection du milieu marin, du Comité de la coopération technique et du Comité de la simplification des formalités, ainsi que d'autres organes de l'Organisation. Il les transmet à l'Assemblée et, si l'Assemblée ne siège pas, aux Membres, pour information, en les accompagnant de ses observations et de ses recommandations.
- c) Le Conseil n'examine les questions relevant des articles 28, 33, 38 43 et 48 qu'après avoir consulté le Comité de la sécurité maritime, le Comité juridique, le Comité de la protection du milieu marin, le Comité de la coopération technique ou le Comité de la simplification des formalités suivant le cas."

Article 25

Remplacer le texte du paragraphe 25 b) par ce qui suit :

- "b) Compte tenu des dispositions de la partie XVI et des relations entretenues avec d'autres organismes par les comités respectifs en vertu des articles 28, 33, 38, 43 et 48, le Conseil assure entre les sessions de l'Assemblée les relations avec les autres organisations."

PARTIE XI

Insérer le nouveau texte ci-après :

Comité de la simplification des formalités

Article 47

Le Comité de la simplification des formalités se compose de tous les membres.

Article 48

Le Comité de la simplification des formalités examine toutes les questions qui relèvent de la compétence de l'Organisation dans le domaine de la simplification des formalités liées au trafic maritime international, et plus particulièrement :

- a) exerce les fonctions conférées ou susceptibles d'être conférées à l'Organisation aux termes ou en vertu de conventions internationales visant à faciliter le trafic maritime international, notamment en ce qui concerne l'adoption et la modification de mesures ou d'autres dispositions, conformément aux dispositions desdites conventions;
- b) compte tenu des dispositions de l'article 25, le Comité de la simplification des formalités, à la demande de l'Assemblée et du Conseil ou s'il le juge utile dans l'intérêt de ses propres travaux, maintient avec d'autres organismes des rapports étroits propres à promouvoir les buts de l'Organisation.

Article 49

Le Comité de la simplification des formalités soumet au Conseil :

- a) les recommandations et les directives qu'il a élaborées;
- b) le rapport sur les travaux du Comité depuis la dernière session du Conseil.

Article 50

Le Comité de la simplification des formalités se réunit au moins une fois par an. Il élit son Bureau une fois par an et adopte son règlement intérieur.

Article 51

Nonobstant toute disposition contraire de la présente Convention, mais sous réserve des dispositions de l'article 47, le Comité de la simplification des formalités, lorsqu'il exerce les fonctions qui lui ont été attribuées aux termes ou en vertu d'une convention internationale ou de tout autre instrument, se conforme aux dispositions pertinentes de cette convention ou de cet instrument, notamment pour les règles de procédure à suivre."

Article 56 (renuméroté 61)

Remplacer le texte de l'article par ce qui suit :

"Tout Membre qui ne remplit pas ses obligations financières vis-à-vis de l'Organisation dans un délai d'un an à compter de la date de leur échéance n'a droit de vote ni à l'Assemblée, ni au Conseil, ni au Comité de la sécurité maritime, ni au Comité juridique, ni au Comité de la protection du milieu marin, ni au Comité de la coopération technique, ni au Comité de la simplification des formalités; l'Assemblée peut toutefois, si elle le désire, déroger à ces dispositions."

Article 57 (renuméroté 62)

Remplacer le texte de l'article par ce qui suit :

"Si la Convention ou un accord international conférant des attributions à l'Assemblée, au Conseil, au Comité de la sécurité maritime, au Comité juridique, au Comité de la protection du milieu marin, au Comité de la coopération technique ou au Comité de la simplification des formalités n'en dispose pas autrement, le vote dans ces organes est régi par les dispositions suivantes :

- a) Chaque Membre dispose d'une voix.
- b) Les décisions sont prises à la majorité des Membres présents et votants, et, lorsqu'une majorité des deux tiers est requise, à une majorité des deux tiers des Membres présents.

- c) Aux fins de la présente Convention, l'expression "Membres présents et votants" signifie Membres présents et exprimant un vote affirmatif ou négatif. Les Membres qui s'abstiennent sont considérés comme "ne votant pas"."

Amendements correspondants

Articles 5, 6 et 7

Remplacer les références à l'article 71 par des références à l'article 76.

Article 8

Remplacer la référence à l'article 72 par une référence à l'article 77.

Article 15

A l'alinéa g), remplacer la référence à la partie XII par une référence à la partie XIII.

Article 25

A l'alinéa a), remplacer la référence à la partie XV par une référence à la partie XVI.

Parties XI à XX

Renuméroter les parties XI à XX qui deviennent les parties XII à XXI.

Articles 47 à 77

Renuméroter les articles 47 à 77 qui deviennent les articles 52 à 82.

Article 66 (renuméroté article 71)

Remplacer la référence à l'article 73 par une référence à l'article 78.

Annexe II

Dans le sous-titre, remplacer la référence à l'article 65 par une référence à l'article 70.

Articles 67 et 68 (renumérotés articles 72 et 73 respectivement)

Remplacer les références à l'article 66 par des références à l'article 71.

Article 70 (renuméroté article 75)

Remplacer la référence à l'article 69 par une référence à l'article 74.

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Article 72 (renuméroté article 77)

A l'alinéa d), remplacer la référence à l'article 71 par une référence à l'article 76.

Article 73 (renuméroté article 78)

A l'alinéa b), remplacer la référence à l'article 72 par une référence à l'article 77.

Article 74 (renuméroté article 75)

Remplacer la référence à l'article 71 par une référence à l'article 76.

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ANEXO

ENMIENDAS AL CONVENIO CONSTITUTIVO DE LA ORGANIZACION MARITIMA INTERNACIONAL
(INSTITUCIONALIZACION DEL COMITE DE FACILITACION)

Artículo 11

El texto se sustituye por el siguiente:

La Organización estará constituida por una Asamblea, un Consejo, un Comité de Seguridad Marítima, un Comité Jurídico, un Comité de Protección del Medio Marino, un Comité de Cooperación Técnica, un Comité de Facilitación y los órganos auxiliares que la Organización juzgue necesario crear en cualquier momento, y una Secretaría.

Artículo 15

El texto del párrafo 1) se sustituye por el siguiente:

- 1) decidir en cuanto a la convocatoria de toda conferencia internacional o a la adopción de cualquier otro procedimiento idóneo para la aprobación de convenios internacionales o de enmiendas a cualesquiera convenios internacionales que hayan sido preparados por el Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino, el Comité de Cooperación Técnica, el Comité de Facilitación u otros órganos de la Organización.

Artículo 21

El texto se sustituye por el siguiente:

- a) El Consejo examinará los proyectos de programa de trabajo y de presupuesto preparados por el Secretario General considerando las propuestas del Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino, el Comité de Cooperación Técnica, el Comité de Facilitación u otros órganos de la Organización y, teniendo éstas presentes, establecerá y someterá a la consideración de la Asamblea el programa de trabajo y el presupuesto de la Organización, habida cuenta de los intereses generales y prioridades de la Organización.
- b) El Consejo se hará cargo de los informes, propuestas y recomendaciones del Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino, el Comité de Cooperación Técnica, el Comité de Facilitación u otros órganos de la Organización y, junto con sus propias observaciones y recomendaciones, los transmitirá a la Asamblea o, si ésta no está reunida, a los Miembros, a fines de información.

...

- c) Las cuestiones regidas por los artículos 28, 33, 38, 43 y 48 no serán examinadas por el Consejo hasta conocer la opinión del Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino, el Comité de Cooperación Técnica o el Comité de Facilitación, según proceda.

Artículo 25

El texto del párrafo b) se sustituye por el siguiente:

- b) Habida cuenta de lo dispuesto en la parte XVI y de las relaciones que con otros organismos mantengan los correspondientes Comités en virtud de los artículos 28, 33, 38, 43 y 48, en el tiempo que medie entre periodos de sesiones de la Asamblea el Consejo será responsable del mantenimiento de relaciones con otras organizaciones.

PARTE XI

Se intercala el nuevo texto siguiente:

Comité de Facilitación

Artículo 47

El Comité de Facilitación estará integrado por todos los Miembros.

Artículo 48

El Comité de Facilitación examinará todas las cuestiones que sean competencia de la Organización en relación con la facilitación del tráfico marítimo internacional y, de modo especial:

- a) desempeñará las funciones que a la Organización le hayan sido o puedan serle conferidas por aplicación directa de convenios internacionales relativos a la facilitación del tráfico marítimo internacional, especialmente respecto de la aprobación y enmiendas de reglas u otras disposiciones, de conformidad con tales convenios;
- b) habida cuenta de lo dispuesto en el artículo 25, el Comité de Facilitación, a petición de la Asamblea o del Consejo o si se estima que esto redundará en beneficio de su propia labor, mantendrá con otros organismos la estrecha relación que pueda fomentar los objetivos de la Organización.

Artículo 49

El Comité de Facilitación someterá a la consideración del Consejo:

- a) las recomendaciones y directrices que el Comité haya preparado;
- b) un informe acerca de la labor desarrollada por el Comité desde la celebración del precedente periodo de sesiones del Consejo.

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Artículo 50

El Comité de Facilitación se reunirá por lo menos una vez al año. Elegirá anualmente su Mesa y establecerá su Reglamento interior.

Artículo 51

No obstante lo que en contrario pueda figurar en el presente Convenio, pero a reserva de lo dispuesto en el artículo 47, el Comité de Facilitación se ajustará, en el ejercicio de las funciones que le hayan sido conferidas por aplicación directa de cualquier convenio internacional o de otro instrumento, o en virtud de lo dispuesto en éstos, a las pertinentes disposiciones del convenio o instrumento de que se trate, especialmente respecto de las reglas que rijan el procedimiento aplicable.

Artículo 56 (pasa a ser artículo 61)

El texto se sustituye por el siguiente:

Todo Miembro que incumpla las obligaciones financieras que tenga contraídas con la Organización transcurrido un año desde la fecha de vencimiento de aquéllas, carecerá de voto en la Asamblea, el Consejo, el Comité de Seguridad Marítima, el Comité Jurídico, el Comité de Protección del Medio Marino, el Comité de Cooperación Técnica y el Comité de Facilitación, a menos que la Asamblea, si lo juzga oportuno, decida eximir del cumplimiento de esta disposición.

Artículo 57 (pasa a ser artículo 62)

El texto se sustituye por el siguiente:

Salvo disposición expresa en otro sentido que pueda figurar en el presente Convenio o en cualquier acuerdo internacional que confiera funciones a la Asamblea, al Consejo, al Comité de Seguridad Marítima, al Comité Jurídico, al Comité de Protección del Medio Marino, al Comité de Cooperación Técnica o al Comité de Facilitación, la votación en estos órganos estará regida por las disposiciones siguientes:

- a) cada Miembro tendrá un voto;
- b) las decisiones se tomarán por mayoría de votos de los Miembros presentes y votantes y, aquéllas para las cuales se necesite una mayoría de votos de dos tercios, por una mayoría de dos tercios de los Miembros presentes;
- c) a los efectos del presente Convenio, la expresión "Miembros presentes y votantes" significa Miembros presentes que emitan un voto afirmativo a negativo. Los Miembros que se abstengan de votar se considerarán como "no votantes".

Enmiendas consiguientes

Artículos 5, 6 y 7

Las referencias al artículo 71 se sustituyen por referencias al artículo 76.

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Artículo 8

La referencia al artículo 72 se sustituye por una referencia al artículo 77.

Artículo 15

La referencia que se hace en el párrafo g) a la parte XII se sustituye por una referencia a la parte XIII.

Artículo 25

La referencia que se hace en el párrafo a) a la parte XV se sustituye por una referencia a la parte XVI.

Partes XI a XX

Las partes XI a XX pasan a ser partes XIII a XXI.

Artículos 47 a 77

Los artículos 47 a 77 pasan a ser artículos 52 a 82.

Artículo 66 (ahora artículo 71)

La referencia al artículo 73 se sustituye por una referencia al artículo 78.

Apéndice II

La referencia que se hace en el título al artículo 65 se sustituye por una referencia al artículo 70.

Artículos 67 y 68 (ahora artículos 72 y 73, respectivamente)

Las referencias al artículo 66 se sustituyen por referencias al artículo 71.

Artículo 70 (ahora artículo 75)

La referencia al artículo 69 se sustituye por una referencia al artículo 74.

Artículo 72 (ahora artículo 77)

La referencia en el párrafo d) al artículo 77 se sustituye por una referencia al artículo 76.

Artículo 73 (ahora artículo 78)

La referencia en el párrafo b) al artículo 72 se sustituye por una referencia al artículo 77.

Artículo 74 (ahora artículo 79)

La referencia al artículo 71 se sustituye por una referencia al artículo 76.